

### **Abstract**

COVID-19 - Amendment issued by Ministry of Home Affairs, Government of India on 21.04.2020 to provide select activities under the overall permissions - Amendment to Notification – Issued.

## REVENUE AND DISASTER MANAGEMENT(DM-II) DEPARTMENT

G.O.(Ms)No.204

Dated:23.04..2020 சார்வரி சித்திரை10 திருவள்ளுவர் ஆண்டு 2051

#### Read:

- 1) G.O.Ms.No.172, Revenue & Disaster Management (DM-II) Section, dated: 25.03.2020 and addendums issued thereon.
- 2) GOI MHA letter No.40-3/2020-DM-I(A) dated 15.04.2020
- 3) G.O.Ms.No.193, Revenue & Disaster Management (DM-II) Dept, dated: 15.04.2020.
- 4) G.O.Ms.No.198, Revenue & Disaster Management, (DM-II) Dated 20.4.2020.
- 5) GOI MHA letter No.40-3/2020-DM-I(A) dated 21.04.2020.
- 6) From the Principal Secretary/Commissioner of Revenue Administration, Letter No.OC/563/2020, dated 22.4.2020

#### NOTIFICATION

WHEREAS based on the recommendations given by the Expert Committee formed by the Government of Tamil Nadu and decision was taken by the SDMA in its meeting on 20.4.2020 orders were issued in the reference fourth read above to extend the lockdown without any change till May 3rd 2020 and not avail of the entire relaxation's which was provided for in the Rural areas and non- containment zones. It was decided in the meeting to take further decisions by regularly monitoring the situation and developments.

WHEREAS the Principal Secretary/Commissioner of Revenue Administration has stated that based on the Government of India, Ministry of Home Affair's clarification and exceptions ordered in the reference fifth above amendment may be issued for the notification issued GO.Ms.No.172, Revenue and Disaster Management(DM-II) Department, dated 25.3.2020

NOW THEREFORE the State Government of Tamil Nadu based on the proposal of Principal Secretary/Commissioner of Revenue Administration, issues following amendments for the notification issued in GO.Ms.No.172, Revenue and Disaster Management(DM-II) Department, dated 25.3.2020:

- Replacement of sub clause (v) under Clause 13
  - (v) Operation of homes for children/ disabled/ mentally challenged/ senior citizens / destitutes/ women/ widows, bed side attendants and care givers of senior citizens residing in their homes.
- II. Addition of sub clause (p), (q) and (r) in exception to clause 4
  - (p) All facilities in the supply chain of essential goods, whether involved in manufacturing, wholesale or retail of such goods through local stores, large brick and mortar stores or e-Commerce companies including food processing units such as bread factories, milk processing plants, flour mills, dal mills etc. located in urban areas.
  - (q) Facilities for export / import such as Pack houses, inspection and treatment facilities for seeds and horticulture produce.
  - (r) Research Establishments dealing with the agriculture and horticulture activities.

(By order of the Governor)

# K. SHANMUGHAM CHIEF SECRETARY TO GOVERNMENT

To

The Works Manager, Government Central Press, Chennai 600 079. (for publication in the Tamil Nadu Government Extraordinary Gazette dated 23.4.2020 (50 copies)

All Additional Chief Secretaries, Principal Secretaries and Secretaries to Government, Secretariat, Chennai-9.

The Principal Secretary/Commissioner of Revenue Administration, Chennai-5.

All the District Collectors.

The Chief Secretary to Government, Chennai 600 009 Hon'ble Chief Minister's Office, Chennai 600 009 Stock file/Spare Copy

//Forwarded//By Order//

SECTION OFFICER